

Read : (1) Order dated 10.01.2024 passed by the Hon'ble Supreme Court of India in Transfer Petition (Civil) No. 1957 of 2023 in the case of Shama Sharma v/s. Kishan Kumar.

:: CIRCULAR ::
No.RJ/03 /2024


The Honourable Supreme Court of India has, in its Order dated 10.01.2024 passed in Transfer Petition (Civil) No. 1957 of 2023 in the case of Shama Sharma v/s. Kishan Kumar, inter-alia directed to ensure that the caste/religion of a litigant does not appear in the memo of parties in any petition/suit/proceeding filed before the High Court or the Subordinate Courts under their respective jurisdictions.

Therefore, the Honourable the Chief Justice has been pleased to direct that henceforth, the caste or religion of a litigant shall not be mentioned in the memo of parties in any petition/suit/ proceeding filed before the High Court of Gujarat, irrespective of whether any such details have been furnished before the Courts below. All the learned Advocate(s) / Government Pleader(s) / Public-Prosecutor(s)/Party-in-Person(s) are directed to comply accordingly.

The Honourable the Chief Justice has been pleased to further direct that the Registry of this High Court shall not raise objection with regard to not mentioning the caste/religion of the litigants in any petition/suit/proceeding filed before the High Court of Gujarat, though the caste/religion of the parties are mentioned in the proceeding before the court below and entry of the caste/religion shall not be made in the computer software.

By order of the Hon'ble Chief Justice

Date: 31/01/2024


Registrar (Judicial) 31/1/24